

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

9

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01-11-2018

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/37/2018  
NAME OF THE PETITIONER(S) : Fresco Pelli SPA  
NAME OF THE RESPONDENT(S) : Future Pelli India Pvt ltd & 5  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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K. Muralthy Counsel for R-2,3&6

G. Ashokapathy Advocate for R-4&5

V.V. Sivakumar  
for M. Vidya Counsel  
for Petitioners

  




(9)

[CP/37/2018]

**ORDER**

Since the Respondent's side has conceded for passing interim relief (a), (b) and (c) this Bench hereby restrains R.2 from transferring shares to third parties and R.4 and R.5 from interfering in the affairs of the R.1 company.

Apart from this direction, since both the parties are not against for any solution, since we also feel, the best solution in a case like this is an amicable solution between the parties, therefore, we hereby suggest the parties to explore amicable solution before the next date of hearing.

List this matter on **06.12.2018**.

(sd)  
**(S.VIJAYARAGHAVAN)**  
Member (Technical)

(sd)  
**(B.S.V.PRAKASH KUMAR)**  
Member (Judicial)

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